

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 100/TT/2020

Date: 19.05.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission assets under Eastern Region strengthening Scheme-V in Eastern Region Asset-I: 125 MVAR Bus Reactor — I Muzaffarpur Substation along with bays Asset-II: 125 MVAR Bus Reactor II replacing existing 63 MVAR Bus Reactor at Muzaffarpur along with bays Asset-III:1 no 125 MVAR Bus Reactor and associated bays at 400 kV Rourkela Sub-station Asset-IV: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 kV Indravati Sub-station Asset-V: 01 No. of 1x125 MVAR Bus Reactor and associated bay at 400 kV Jeypore Sub-station Asset-VI: 01 No. 1X500 MVA ICT at 400/220 kV Subhasgram Substation along with associated bays Asset-VII: Shifting of 2x50 MVAR line Reactor from Patna end of 400 kV Kahalgaon/Barh-Patna DIC line to Balia end of 400 kV Patna-Balia D/C line Asset-VIII:2X50 MVAR Line reactor at Ballia Substation

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 10.6.2020:-

2014-19 period

- a) Statement of Discharge of IDC, loan/bond wise, on cash basis for all assets; all Auditor's Certificates providing breakup of hard cost, IDC and IEDC are on accrual basis not demonstrating actual cash discharge of IDC.

- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- c) Reasons for time over-run in the case of Asset VII.

2019-24 period

- d) Confirmation whether any further Additional Capitalisation is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- e) Flow of liabilities statement as per enclosed Annexure-I.
 - f) Form 5
 - g) Form 13 (Break up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars*	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset	Party – A																								
Asset	Party – B																								

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset